

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA (W.B)

Original Application No.....of 2025

40

IN THE MATTER OF:-

Udai Shankar Sinha

Versus

..... Applicant

Chief Secretary, State of Bihar & Others

..... Respondent

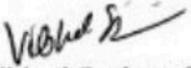
INDEX

Sr. No.	PARTICULARS	DATES	PAGES
1.	Synopsis	07.01.2025	A - E
2.	Memo of Parties	07.01.2025	1
3.	Original Application	07.01.2025	2 - 8
4.	Affidavit in Support	11.02.2025	9
ANNEXURES			
5.	A-1 (The copy of revenue record)	18.02.2024	10 - 11
6.	A-2 (The copy of photographs are collectively)	Nil	12 - 15
7.	A-3 (A copy of the complaint dated 2.8.2024)	02.08.2024	16 - 19

8. VAKALATNAMA

20

DATED : 07.01.2025



(S.P. Giri & Vibhuti Sushant Gupta)
COUNSEL FOR THE APPLICANT
Office / House No.496/5, Near Jarsa Road Band,
Patel Nager, Gurgaon, Haryana. 122001
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A

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA (W.B)
(U/S 18 (1) Read with Section 14 and 15 The
National Green Tribunal Act 2010)**

Original Application No.....of 2025

IN THE MATTER OF:-

Udai Shankar Sinha Applicant

Versus

Chief Secretary, State of Bihar & Others Respondents

SYNOPSIS AND LIST OF DATES

Dates	Events
	<p>That the applicant is owned the property bearing Arazi No.314, Plot No. 594 Area- 1.19 hectare in Village Raipurchor, Police Station Baddi, District Rohtas, State of Bihar recorded in the revenue record as agricultural land. At the occasion of Ravi and Kharif crops, particularly, the same is being obtained from the above noted agricultural land. The copy of revenue record is being filed herewith and marked as <u>Annexure No.1</u> to this application.</p> <p>That the applicant is residing at present 33-C/6, 25 Taskand Marg, Ramashilpi Tower, Civil Lines, Prayagraj, U.P.- 211001. The agricultural activities being carried out with help of family members assisted by labor and agent. The yielding capacity of the above noted land is upto mark and the applicant has not allowed to any person to excavate soil from the agricultural land.</p> <p>That due to the construction of the Highway, the National Highway Authority and its contractor are being use the soil from the agricultural land being provided by antisocial elements by selling the soil for construction of the road. Scientifically it is clear that the land in question wherein the crops are being planted, such crops being used its yielding</p>

	<p>capacity to depth of about 1 ft to 3 ft. After 3ft, the capacity for production of the crops being lost. As per the settle principle, if any excavation of agricultural soil being used by the farmer, the process is at first instance, at least 1 ft earth soil be removed and collect it and thereafter the farmer is being allowed to keep the soil about 3ft for personal use and thereafter the collected soil of 1ft be spread over the area for maintain the yielding capacity of the crops.</p> <p>That it is pertinent to mention here that from the above noted plot, the private respondents in collusion with the revenue authorities particularly with the office of Sub Divisional Magistrate Tehsil Shivsagar, District Rohtas, Revenue Inspector and Lekhpal, have meet out excavation of soil from the agricultural land without at least collecting the soil of 1ft to maintain the sanctity of the land in question for future use of agricultural activities.</p> <p style="text-align: center;"><u>List of Dates</u></p>
31.7.2024	<p>That the applicant has been informed that on the night of the 25th July to 30th July, 2024, the private respondents in collusion with the revenue authorities have illegally excavated the soil of agricultural land of Plot No.594 area about - 1.19 hectare. The applicant approached on 31st July, 2024 and inspected the above noted plot and found that the agricultural soil has been used by the private respondents and taken photographs which reflects that about 8ft depth of soil has been excavated by the private respondents.</p>
2.08.2024	<p>That the applicant further made contact with the Station House Officer, Police Station Baddi, District Rohtas on 2.8.2024 and lodged complaint for illegal act of the private respondents.</p>

C

3.08.2024	That the applicant further meet to revenue authorities/ Sub Divisional Officer, Tehsil Shivsagar, District Rohtas and submitted application on 3.8.2024 to take needful action to redeem and restore the status of the agricultural land.
07.01.2025	Hence, the instant Original Application

Vibhuti Sushant

S

(Vibhuti Sushant Gupta and S.P. Giri)

Advocates

D/2385/2008

AOR A/S 1158/2012

Counsel for the Applicant

Office/Resident House No. 496/5, Near Jharsa Road,

Band Road, Patel Nagar

Gurgaon 122001 (Haryana)

Mob-9971636787, 9013471643

y.sushant@rediffmail.com

1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA (W.B)
(U/S 18 (1) Read with Section 14 and 15 The
National Green Tribunal Act 2010)**

Original Application No.....of 2025

IN THE MATTER OF:-

Udal Shankar Sinha Son of Beni Madhav Singh, Resident of Village Raipurchor, Police Station Baddi, District Rohtas, State of Bihar. Presently residing at 33-C/6, 25 Taskand Marg, Ramashilpi Tower, Civil Lines, Prayagraj, U.P.-211001.

....Applicant

VERSUS

1. Chief Secretary, State of Bihar.
Government of Bihar, Main Secretariat,
Patna-800015, Bihar
cs-bihar@nic.in
2. District Magistrate, District Rohtas, Bihar, Pin 821311
dm-rohtas.bih@nic.in
3. Chief Revenue Officer, District Rohtas, Bihar, Pin 821311
rohtas.bih@nic.in
4. S.D.M.(Khand Adhikari), Tehsil (Anchal) Shivsagar, District Rohtas,
Bihar, Pin 821311
co.shi-ro-bih@gov.in
5. Superintendent of Police, Tehsil and District Rohtas, Bihar, Pin 821311
sp-rohtas-bih@nic.in
6. Station House Officer, Police Station Baddi, District Rohtas, State of
Bihar, Pin 821311
sp-rohtas-bih@nic.in.
7. Shatrughan Bind S/o Sita Bind, R/o Village Raipurchor, Tehsil Shivsagar,
District Rohtas, State of Bihar, Pin 821311
No e-mail
8. Sudhir Kumar Singh S/o Late Santosh Kumar Singh, Resident of Mohalla
House/House Name: Anand Bhawan, Gau, Rakhshni, District Rohtas,
State of Bihar Pin 821311
No e-mail

.....Respondents

Vibhuti Sushant Gupta

S.P. Giri

(Vibhuti Sushant Gupta and S.P. Giri)
Counsel for the Applicant
D/2385/2008 & AOR A/S 1158/2012
Office/Resident House No. 496/5, Near Jharsa Road,
Band Road, Patel Nagar
Gurgaon 122001 (Haryana)
Mob-9971636787, 9013471643
v.sushant@rediffmail.com

Original Application Under the National Green Tribunal Act, 2010 for seeking the issuance of appropriate directions to the respondents authorities to redeem and restore the status of the agricultural land situated at Arazi No.314, Plot No. 594 Area- 1.19 hectare in Village Raipurchor, Police Station Baddi, District Rohtas, State of Bihar to meet the ends of justice otherwise the applicant shall suffer irreparable loss and injury

For grant any other relief to the petitioners/applicant, in public interest to which he may be found to be entitled by this Hon'ble Tribunal.

RESPECTFULLY SHOWETH

1) That the applicant is an Indian Citizen and he is permanent of Resident of Village Raipurchor, Police Station Baddi, District Rohtas, State of Bihar. Presently residing at 33-C/6, 25 Taskand Marg, Ramashilpi Tower, Civil Lines, Prayagraj, U.P.-211001. The applicant is therefore, competent to raise the instant issue through the instant original application in the Hon'ble National Green Tribunal.

2) The Applicant above-named begs to present the Memorandum of Application against illegal excavation of soil from the agricultural land situated at Arazi No.314, Plot No. 594 Area 1.19 hectare in Village Raipurchor, Police Station Baddi, District Rohtas, State of Bihar, by the private respondents in support of the respondents' authorities, on the grounds set-out herein:

Facts in brief:

1. That the applicant is owned the property bearing Arazi No.314, Plot No. 594 Area- 1.19 hectare in Village Raipurchor, Police Station Baddi, District Rohtas, State of Bihar recorded in the revenue record as agricultural land. At the occasion of Ravi and Kharif crops, particularly, the same is being obtained from the above noted

agricultural land. The copy of revenue record is being filed herewith and marked as Annexure No.1 to this application.

2. That the applicant is residing at present 33-C/6, 25 Taskand Marg, Ramashilpi Tower, Civil Lines, Prayagraj, U.P.-211001. The agricultural activities being carried out with help of family members assisted by labor and agent. The yielding capacity of the above noted land is upto mark and the applicant has not allowed to any person to excavate soil from the agricultural land.
3. That due to the construction of the Highway, the National Highway Authority and its contractor are being use the soil from the agricultural land being provided by antisocial elements by selling the soil for construction of the road. Scientifically it is clear that the land in question wherein the crops are being planted, such crops being used its yielding capacity to depth of about 1 ft to 3 ft. After 3ft, the capacity for production of the crops being lost. As per the settle principle, if any excavation of agricultural soil being used by the farmer, the process is at first instance, at least 1 ft earth soil be removed and collect it and thereafter the farmer is being allowed to keep the soil about 3ft for personal use and thereafter the collected soil of 1ft be spread over the area for maintain the yielding capacity of the crops.
4. That it is pertinent to mention here that from the above noted plot, the private respondents in collusion with the revenue authorities particularly with the office of Sub Divisional Magistrate Tehsil Shivsagar, District Rohtas , Revenue Inspector and Lekhpal, have meet out excavation of soil from the agricultural land without at least collecting the soil of 1 ft to maintain the sanctity of the land in question for future use of agricultural activities.
5. That the applicant has been informed that on the night of the 25th July to 30th July, 2024, the private respondents in collusion with the revenue authorities have illegally excavated the soil of agricultural land of Plot No.594 area about - 1.19 hectare. The applicant approached on 31st July, 2024 and inspected the above noted plot and found that the

agricultural soil has been used by the private respondents and taken photographs which reflects that about 8ft depth of soil has been excavated by the private respondents. The copy of photographs are collectively being filed herewith and marked as Annexure No.2 to this application.

- 6. That the applicant further made contact with the Station House Officer, Police Station Baddi, District Rohtas on 2.8.2024 and lodged complaint for illegal act of the private respondents. A copy of the complaint dated 2.8.2024 is being filed herewith and marked as Annexure No.3 to this application.
- 7. That the applicant further meet to revenue authorities/ Sub Divisional Officer, Tehsil Shivsagar, District Rohtas and submitted application on 3.8.2024 to take needful action to redeem and restore the status of the agricultural land.
- 8. That the applicant has make effort from pillar to post before the revenue authorities and police authorities to take needful action ensuring to meet out the status of the agricultural land to its original status but no effort has been made due to reason that the respondents authorities have effected under ulterior motive of private respondents.
- 9. That the applicant has not sold the agricultural land and nor even sold the soil of the Plot No.594 in any manner to use the soil for construction of road or in any other way.
- 10. That it is settled law that the soil of the agricultural land could not be used for any other purposes. The activities of excavation of agricultural soil is adversely effect yielding capacity of the plot as well as environment due to non production of the agricultural land which soil has been used for the construction of the road. The Bihar land reforms Act 1950 envisage provisions

2 [(q) "Tenure" means the interest of a tenure-holder or an under tenure-holder and include. - (i) a ghatwali tenure, (ii) a tenure created for the maintenance of any person and commonly known as kharposh,

babuana, etc., and (iii) a share in or of a tenure but does not include a Mundari Khunt Kattidari Tenancy within the meaning of the Chota Nagpur Tenancy Act, 1908 (Bengal Act 6 of 1908), or a bhuinhari tenure prepared and confirmed under the Chota Nagpur Tenures Act, 1869 (Bengal Act 2 of 1869); [(r) "Tenure-holder" means a person who has acquired from a proprietor or from any other tenure holder a right to hold land for the purpose of collecting rent or bringing it under cultivation by establishing tenants on it and include :- (i) the successors-in-interest of persons who have acquired such right, (ii) a person who holds such right in trust, (iii) a holder of a tenure created for the maintenance of any person. (iv) a ghatwal and the successors-in-interest of a ghatwal, and (v) where a tenure-holder is a minor or of unsound mind or an idiot, his guardian,

11. That the respondents authorities has failed to maintain the sanctity of the agricultural soil and even on repeated request to the respondents authorities to redeem and restore the status of the agricultural land so that the yielding capacity of the land in question remain intact and the loss of environmental may not be adversely effected to this reason but the respondents authorities are acting under the heat of ulterior motive and no fruitful result will come out on the complaint so far.
12. That due to excavation of agricultural soil, the Article -48 of the Constitution of India envisage that the State shall endeavor to organize agricultural and animal husbandry on modern and scientific line. By virtue of this provision, the State of Bihar has formulated provision to maintain the sanctity of the agricultural soil by empowering the revenue authorities to maintain it. Here is the case is that the revenue authorities itself involve under ulterior motive with private respondents for excavation of agricultural soil for construction of road and other purposes like that, hence the applicant is remediless before the State forum.

Grounds:

13. That the applicant is seeking grant of requisite relief from this Hon'ble tribunal inter alia, on the following grounds which are without prejudice to each other
- A. Because the applicant has make effort from pillar to post before the revenue authorities and police authorities to take needful action ensuring to meet out the status of the agricultural land to its original status but no effort has been made due to reason that the respondents authorities have effected under ulterior motive of private respondents.
 - B. Because the applicant has not sold the agricultural land and nor even sold the soil of the Plot No.594 in any manner to use the soil for construction of road or in any other way.
 - C. Because it is settled law that the soil of the agricultural land could not be used for any other purposes. The activities of excavation of agricultural soil is adversely effect yielding capacity of the plot as well as environment due to non production of the agricultural land which soil has been used for the construction of the road.
 - D. Because the respondents authorities has failed to maintain the sanctity of the agricultural soil and even on repeated request to the respondents authorities to redeem and restore the status of the agricultural land so that the yielding capacity of the land in question remain intact and the loss of environmental may not be adversely effected to this reason but the respondents authorities are acting under the heat of ulterior motive and no fruitful result will come out on the complaint so far.
 - E. Because due to excavation of agricultural soil, the Article-48 of the Constitution of India envisage that the State shall endeavor to organize agricultural and animal husbandry on modern and scientific line. By virtue of this provision, the State of Bihar has formulated provision to maintain the sanctity of the agricultural soil by empowering the revenue authorities to maintain it. Here is the case is that the revenue authorities itself involve under ulterior motive with private respondents for excavation of agricultural soil for construction of road and other

purposes like that, hence the applicant is remediless before the State forum.

Limitation:

14. The instant Original application for the relief prayed therein is within time.

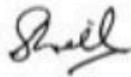
PRAYER:

15. The applicant humbly prays to this Hon'ble Tribunals:

It is therefore most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to allow the present application and direct the respondents' authorities to redeem and restore the status of the agricultural land situated at Arazi No.314, Plot No. 594 Area- 1.19 hectare in Village Raipurchor, Police Station Baddi, District Rohtas, State of Bihar to meet the ends of justice otherwise the applicant shall suffer irreparable loss and injury.

And/or pass such other and further suitable order which the Hon'ble Tribunal may deem fit and proper under the facts and circumstances of the case.

Place: New Delhi
Dated: 07.01.2025


Udai Shankar Sinha
Applicant(s)/Appellant

(Vibhuti Sushant Gupta and S.P. Giri)
Advocates
D/2385/2008
AOR A/S 1158/2012
Counsel for the Applicant
Office/Resident House No. 496/5, Near Jharsa Road,
Band Road, Patel Nagar
Gurgaon 122001 (Haryana)
Mob-9971636787, 9013471643
v.sushant@rediffmail.com

VERIFICATION

I Udai Shankar Sinha Son of Beni Madhav Singh, Resident of Village Raipurchor, Police Station Baddi, District Rohtas, State of Bihar. Presently residing at 33-C/6, 25 Taskand Marg, Ramashilpi Tower, Civil Lines,

8

Prayagraj, U.P.-211001 do hereby verify that the contents of paras 1 to 15 and pages 1 to 8 are true to my personal knowledge believed to be true on legal advice and that I have not suppressed any material fact.

Date 07.01.2025

Presently at : New Delhi

Shil

Udai Shankar Sinha
Applicant(s)/Appellant

9

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA (W.B)
(U/S 18 (1) Read with Section 14 and 15 The
National Green Tribunal Act 2010)**

Original Application No.....of 2025

IN THE MATTER OF:-

Udai Shankar Sinha Applicant
Versus

Chief Secretary, State of Bihar & Others Respondents

Affidavit of Udai Shankar Sinha Son of Beni Madhav Singh, Resident of Village Raipurchor, Police Station Baddi, District Rohtas, State of Bihar. Presently residing at 33-C/6, 25 Taskand Marg, Ramashilpi Tower, Civil Lines, Prayagraj, U.P.-211001 presently at New Delhi do hereby solemnly affirm and state as under.

RESPECTFULLY SHOWETH:

I, the above-mentioned deponent do hereby solemnly affirm and declare as under:

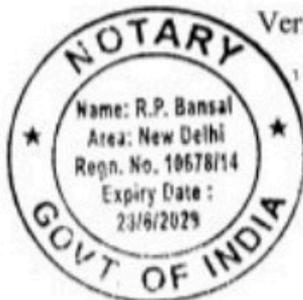
1. That the deponent who is petitioner/applicant has filed accompanying application in the Hon'ble Green Tribunal.
2. That the contents of the accompanying application are true and correct to my knowledge and belief.
3. That I have read the accompanying affidavit and have understood its contents to my knowledge. No part of its false and nothing has been concealed therefrom. I state that the accompanying documents/annexure are true & typed copies thereto.

Shail
DEPONENT

IDENTIFIED BY
Verification

I, the above-mentioned deponent do hereby verify and declare that facts stated in the above paragraphs of my affidavit are true and correct to my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this the 17th day of Aug 2025



Shail
DEPONENT
ATTACHED
17 FEB 2025

Annexure A

10

Document No. 2018/2024 Feb 2024



बिहार भूमि

बिहार सरकार

राजस्व एवं भूमि सुधार विभाग

अपत्य अधिकारी एवं कार्यालय

Sheosagar, Rahtas



दाखिल खारिज याचिका की प्राप्ति की तारीख का प्रपत्र

Ref No. Document No. RITOK/323-18 Feb 2024

भूमि की दाखिल-खारिज के लिए UDAI SHANKAR SINHA पुत्र/पत्नी/पुत्री LATE BANI MADHAV SINGH निवासी ग्राम WARD NO 4 ANAND BILAWAN GAURAKSHANI SASARAM थाना-चौर डाकघर Sheosagar अंचल Sheosagar अनुमण्डल Sasaram जिला Rahtas से एक प्रतिवेदन प्राप्त हुआ है। प्रतिवेदन का ब्यौरे निम्नवत है:-

याचिका संख्या	याचिका प्राप्त होने की तिथि	वाद संख्या वर्ष के साम	याचिकाकर्ता (जी) का नाम
23992	2/18/2024 3:03:35 PM	4252/2023 - 2024	UDAI SHANKAR SINHA

भूमि का विवरण जिसके दाखिल-खारिज के लिए याचिका दी गयी है					
अंचल का नाम	राजस्व थाना/राजस्व थाना	खाता संख्या	खेसरा संख्या	भूमि का रकबा	चौहदी
Sheosagar	चौर /392	314	594	0 एकड़, 1.19 डिसेमील, 0हैक्टर	पूरब, SUDHIR KUMAR SINGH पश्चिम, NU उत्तर, VIJAY दक्षिण, KANYA MADHYA VIDHYALAYA SCHOOL
		314	593	0 एकड़, 0.36 डिसेमील, 0हैक्टर	पूरब, SUDHIR KUMAR SINGH पश्चिम, NU उत्तर, VIJAY दक्षिण, KANYA MADHYA VIDHYALAYA SCHOOL

10 A

Annexeure A-1

Government of Bihar
Revenue and Land Reforms Department Office of the Circle Officer
Sheosagar, Rohtas

Ref.no. Document No. RPTOR/323/18-Feb-2024

Form of receipt of receipt of petition filed dismissal

Report has been received from UDAI SHANKAR SINHA son/wife/daughter LATE BENI MADHAV SINGH resident of village WARD NO 4 ANAND BHAWAN GAURAKSHANI SASARAM police station-chor post office Sheosagar circle Sheosagar sub-division Sasaram district Rohtas for registration and rejection of land. The details of the report are as follows:-

petition number, Date of receipt of petition, case number with year, Name of petitioner(s)
23992 2/18/2024 3:03:35 4252/2023-2024 UDAI SHANKAR SINHA

Details of the land for which the petition has been filed Name of the are...
Government of Bihar Revenue and Land Reforms Department Office of
the Administrative Officer Sheosagar, Rohtas Dabin Proposition of
receipt of receipt of dismissed petition

Details of the land for which the petition has been filed:-

Name of the area:- Sheosager

Revenue Village Revenue Station:- Char /392

account number (Khata):- 314 314

Laid base number:- 0 Acres.1.19 Decmiles, 0 Hectares, 0 Acres.0.36 Decmiles, 0
Hectares

11

land area:-East, SUDHIR KUMAR SINGH West, NIJ North, VIJAY South,
KANYA MADHYA VIDHYALAYA SCHOOL
East, SUDHIR KUMAR SINGH West, NIJ
NORTH, VIJAY SOUTH, KANYA MADHYA VIDHYALAYA SCHOOL.

Sd /-

Revenue and Land Reforms
Department Office of the Circle Officer
Sheosagar, Rohtas

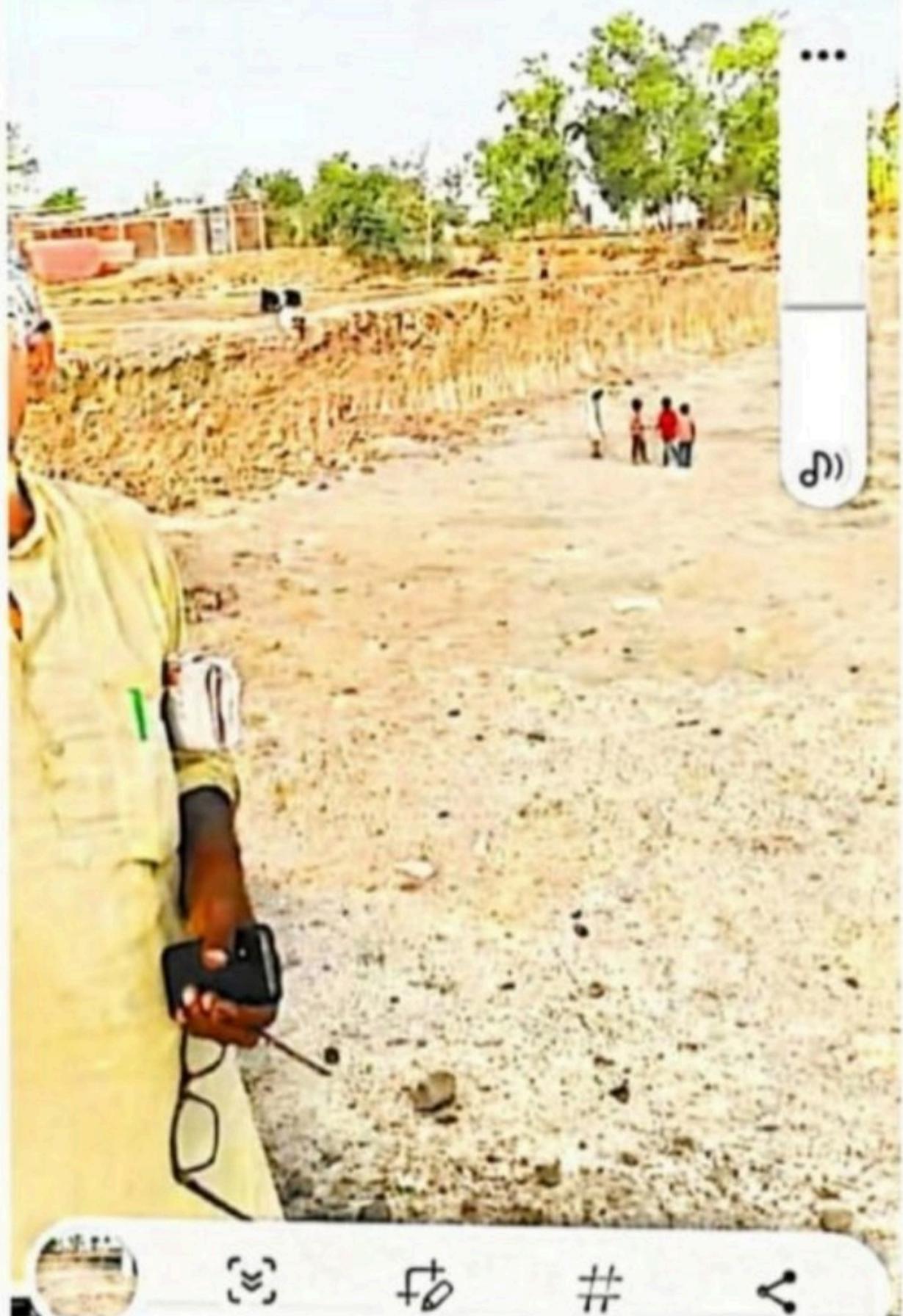

True copy

ANNEXURE A-2









PROF. U.S. SINHA

M.B.B.S., M.D., LL.B., M.B.A./M.C. Ph.D. (Medicine) MAJMA DC
Fellow IAPM, Fellow IMA, Fellow ICMT (AIMS)
Senior Professor & Head Forensic Medicine (LMS)
Ex. Principal, MLN, Prayagraj

Legal/Medical Consultant & State Medical/Legal Expert, U.P., Police

© INC. 25 TASKAND MARG C/98, LINES (RAMA SHYAM TOWER) PRAYAGRAJ

Annexure A-3

अति आवश्यक / महत्वपूर्ण

16

दि. - 31 अगस्त 2024

सेवा में

थाना प्रभारी
थाना - बड़ौती
जनपद - रोहतास, बिहार।

विषय - असमाजिक तत्वों द्वारा ग्रामीणों की वैतनिक कृषि योग्य भूमि में अवैध तरीके से मिट्टी का खनन कराकर उसे बेचकर पैसा उगाए जाने सम्बन्ध में।

सहायक निवेदन है कि ग्रामीणों आ. प्र. एल. सिन्हा पुत्र स्व. बेगी साधन सिंह नि. रायपुर-कोर, थाना-बड़ौती जनपद-रोहतास बिहार का शूल निवासी है जो वर्तमान में जनपद प्रयागराज अ. प्र. में अपने परिवार के साथ निवास कर रहा है। ग्रामीणों की वैतनिक जमीन जो कि ग्राम रायपुर-कोर में ई. जिलका आराजी नम्बर-314 प्लॉट नं. 594 ख. नं. 1.19 है जो कृषि योग्य भूमि है। सुलभ कर्म हेतु कागजात संलग्न है।

Received
D.N. 02/08/2024
S. I.
Bachchan
P.S.

उपरोक्त है कि ग्रामीणों की जमीन के समीप रहने वाले साधन सिंह पुत्र स्व. बेगी नि. रायपुर-कोर थाना-बड़ौती के इच्छित साजिशों के तहत, शासनादेश के विरुद्ध अशुभप्रवृत्ति जाहलाजी के अशुभ रूप से पैसा उगाए जाने के उद्देश्य से जे. सी. बी. मादिक / डाक्टर ज्ञान मादिक नि. उन्हे थाना-बड़ौती जनपद-रोहतास यो. नं. 55462150 90 की मदद से अन्य असमाजिक तत्वों के साथ मिलकर ग्रामीणों की कृषि योग्य भूमि को हथकोर गाड़ी मिट्टी खोदकर गाँव के ही कई लोगों को बेचकर लोगों का पैसा खसला करके उचित कार्यवाही की जाएगी और जीव नष्ट न करे।

नया प्रति कार्यवाही की जाते
करवावले

17

Shankar
(Prof U. S. Sinha)

Copy to:

- 1) S. DM (Khand Adhikari) Teshil
(Anchal) Shivsagar Dist. Rohtas, Bihar
- 2) Superintendent of Police, Teshil and
Dist. Rohtas Bihar.
- 3) Chief Secretary, State of Bihar
Government of Bihar - Patna 800015
Bihar
- 4) District Magistrate, Dist. Rohtas
Bihar
- 5) Chief Revenue Officer
District Rohtas Bihar

18

Annexure A-3

Prof. U.S. Sinha

Very Important/Important

02.08.2024

To,

Police Station Incharge (SHO),
Baddi district-Rohtas,Bihar.

Subject :- Regarding extortion of money by illegal anti-social elements by making soil compaction in the applicant's ancestral cultivable land and selling it.

Sir,

it is a request that the person Prof. U.S. Sinha S/o Late Beni Madham Singh R/o Raipur Chor is a native of Bhana-Baddi District- Rohtas Bihar, who is currently residing with his family in District Division Pratapgarh U.P. The ancestral land of the applicant which is in village Rampur Chor, whose registration number Khata No.314, plot no Keeping 594 is 119 which is blameworthy land. The document is attached for easy reference. It is worth noting that the subordinates living near the applicant's land - Nappur Chor Police Station - Under the conspiracy, the LCI was arrested for the purpose of obtaining illegal money by fraudulent means in violation of the government order. Ikar Gyan Madab Nick Unho Police Station-Bahudi, District- Rohtas Mohd. No. With the help of 95462150 50, along with other anti-social elements, they dug up thousands of carts of soil from their partner's cultivable land and extorted money from it by tricking many villagers.

19

Complaint Regarding extortion of money by illegal anti-social elements by making soil compaction in the applicant's ancestral cultivable land and selling it. Kindly take appropriate action against him.

Sd /-

Udai Shankar Sinha Son of Beni Madhav Singh,
Resident of Village Raipurchor,
Police Station Baddi, District Rohtas,
State of Bihar

Copy to

1. S.D.M.(Khand Adhikari), Tehsil
(Anchal) Shivsagar, District Rohtas, Bihar.
2. Superintendent of Police, Tehsil and District
Rohtas, Bihar.
3. Chief Secretary, State of Bihar.
Government of Bihar, Main Secretariat,
Patna-800015, Bihar
4. District Magistrate, District Rohtas, Bihar.
5. Chief Revenue Officer, District Rohtas, Bihar.



**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA (W.B)
(U/S 18 (1) Read with Section 14 and 15 The
National Green Tribunal Act 2010)**

Original Application No.....of 2025

IN THE MATTER OF:-

Udai Shankar Sinha Applicant
Versus

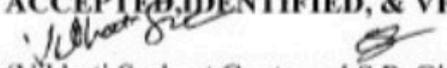
Chief Secretary, State of Bihar & Others Respondents

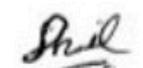
VAKALATNAMA

I, Udai Shankar Sinha the Applicant in the above Original Application appoint and retain Vibhuti Sushant Gupta and S.P. Giri Advocates on behalf of the to act and appear for me/us in the above Original Application and on my/our behalf to conduct and prosecute (defined) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed there in including proceedings in taxation and Application for REVIEW to file and obtain of return documents and to deposit and receive money on my/our behalf in the said Original Application and in Application for Review, and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid Advocate in pursuance of this Authority.

Date this the 07.01.2024

ACCEPTED, IDENTIFIED, & VERIFIED


(Vibhuti Sushant Gupta and S.P. Giri)
Counsel for the Applicant
D/2385/2008, AOR A/S 1158/2012
Office/Resident House No. 496/5, Near Jharsa Road,
Band Road, Patel Nagar, Gurgaon 122001 (Haryana)
Mob-9971636787, 9013471643
v.sushant@rediffmail.com


Applicant
(Udai Shankar Sinha)

TO,
THE REGISTRAR
BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA (W.B)
SIR,
KINDLY ENTER APPEARANCE IN THE ABOVE-MENTIONED MATTER ON BEHALF OF APPLICANT.

Thanking you,


(Vibhuti Sushant Gupta and S.P. Giri)
Counsel for the Applicant